

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WRIT PETITION NO: URGENT 1 /2020
(To Be Numbered Subsequently)

COURT ON ITS OWN MOTION

IN RE:

Extension of Interim Orders and Abeyance of Execution Orders

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE M.S. RAMACHANDRA RAO

HON'BLE MR. JUSTICE A. RAJASHEKER REDDY

ORDER:

Considering the grave possibility of spreading of COVID-19, the Government of India has issued order No. 40-3/2020-DM-1(A) on 24.03.2020 whereunder strong measures have been enforced to prevent the spread of COVID-19. A nationwide lockdown has been declared for a period of 21 days with effect from 25.03.2020.

In view of the lockdown in the State of Telangana and the extremely limited functioning of courts, routine matters have been adjourned en bloc to particular dates in the month of April. Thus advocates and litigants have not been in a position to appear in the said matters, including those where stays have been granted by this Court or by the Courts subordinate to this Court, on or before 20.03.2020. As a result, interim orders operating in favour of parties have expired, or will expire on or after 20.03.2020.

Taking suo moto cognizance of the aforesaid extraordinary circumstances, under Article 226 & 227 of the Constitution of India, it is hereby ordered that in all matters pending before this court, and courts subordinate to this court, wherein such interim orders issued were subsisting as on 20.03.2020 and expired, or will expire thereafter, the same shall stand automatically extended till 7.6.2020 or until further

Supreme Court of India in any particular matter, during the intervening period.

Needless to clarify that in case, the aforesaid extension of interim order causes any hardship of an extreme nature to a party to such proceeding, they would be at liberty to seek appropriate relief, as may be advised.

It has also come to the notice of this Court that after 15.2.2020, the Executing Courts have passed directions to the Bailiffs for executing the decrees and dispossessing the judgment debtors. The Bailiffs are continuing to implement the said orders. However, the judgment debtors, presently, do not have any means of challenging the said orders. Therefore, their access to justice is being denied. Hence, it is directed that any such order passed by the Executing Court shall be kept in abeyance, and shall not be executed till further orders.

This order be uploaded on the website of this Court and be conveyed to the learned Advocate General, Additional Advocate General, Additional Solicitor General of India, Assistant Solicitor General of India, Public Prosecutor of the High Court, all the Government Pleaders and Standing Counsel, High Court Advocates' Association, all the other Bar Associations of the District in the State of Telangana, as well as to all District Courts subordinate to this court.

Date: 27-3-2020.

Sd/-
CHIEF JUSTICE

Sd/-
M.S. RAMACHANDRA RAO, J

Sd/-
A. RAJASHEKER REDDY, J

//True Copy//


Registrar General
27 03 2020